

for want of this railway line, the minerals exploited near the west coast are taken all the way to the east coast, with the result that the price rate of manganese ore will go up and our exports will suffer on that account?

**Shri Shahnawas Khan:** As it is, there are huge stocks of manganese ore lying at our ports, the foreign demands are very much less.

**Shri Achar:** Is it not a fact that a large quantity of iron ore—not manganese ore—is held up and is being sent by lorries to Karwar and Mangalore?

**The Minister of Railways (Shri Jagjivan Ram):** It might be that a certain portion is carried by lorries. The question of a railway line up to Karwar will arise only when the question about the development of the Karwar port has been decided.

#### Compensation for Railway Accidents

\*1018 **Shri Rameshwar Tantia:** Will the Minister of Railways be pleased to state

(a) whether Government have finalised the new compensation scheme for payment to victims of railway accidents and

(b) if so what are the details of this new scheme?

**The Deputy Minister of Railways (Shri Shahnawas Khan):** (a) and (b) The matter is still under consideration.

**Shri Rameshwar Tantia:** What was the total amount paid as compensation to the victims during 1957 and 1958 and what was the biggest amount paid to an individual?

**Shri Shahnawas Khan:** I could not give the precise information which the hon Member wants. I have the figures for the last 5½ years. During the last 4½ years the total amount of compensation that we paid was something like Rs. 30 lakhs.

**Shri Rameshwar Tantia:** What is the trend of railway accidents in comparison with previous years?

What steps are the Government taking to minimise them?

**Mr Deputy-Speaker:** That we discussed recently.

**Shri C. R. Pattabhi Raman:** May I know whether there is any scheme for interim payment of compensation pending final disposal of the claims?

**Shri Shahnawas Khan:** As the hon Member knows, there is a definite procedure laid down for the payment of compensation claims. A Claims Commissioner is appointed and he makes the payment of compensation. There is, however, a provision for making *ex gratia* payment. The General Managers have been authorized to pay up to Rs 200 per individual who is injured and up to Rs 500 to the dependants of those who have been killed.

**Shri Dasappa:** May I know whether the same compensation facilities are available for people who suffer injuries during construction work of railways?

**The Minister of Railways (Shri Jagjivan Ram):** They are covered by the Workmen's Compensation Act.

**Shri C. R. Pattabhi Raman:** I wanted to know whether there is provision for interim payment pending final disposal not *ex gratia* payment.

**Shri Jagjivan Ram:** In this matter we are governed by the Act. Whatever the Act provides is adhered to. But, as has been explained by the Deputy Minister, pending the setting up of the Claims Commissioner or the decision by him, orders have been issued to the General Managers to make *ex gratia* payment in case of injury or death.

जी प्रकाश वीर साहनी क्या मैं जान सकता हूँ कि मोहरी रेल दुर्घटना में शारे गये व्यक्तियों के घायित परिवारों को मुआवजा देने का काम कब तक पूरा हो जायगा ?

श्री जगजीवन राम मोहरी के सम्बन्ध में क्लेम कमिश्नर की बहाली हो चुकी थी। बीच में एक क्लेम कमिश्नर बदल गया, दूसरा आया है और आपने जब रेलवे बजट की बहस के ऊपर कहा था तो मैंने इसकी जानकारी ली तो मुझे मालूम हुआ कि अधिकांश मामलों में तो उसका निर्णय हो चुका है और बोर्डों से जो मामले उसके सामने हैं उसका भी निर्णय शीघ्र हो जायेगा। उसमें देर होने का कारण यह है हुआ कि दूर दूर के जो लोग उसमें पड़े थे उनके वारिसों का कुछ मामलों में तो पता नहीं लगा और कुछ की तरफ से दावा किया ही नहीं गया।

**Shri Warrior:** May I know whether the compensation for victims in the major disasters like Ariyalur have been settled by this time?

**Shri Jagjivan Ram:** The compensation is paid for all railway accidents irrespective of whether the fault was of the railways or not

**Shri Warrior:** The Hon Deputy Minister had stated that during the last 5½ years the amount of compensation paid was about Rs 30 lakhs. So, I wanted to know whether compensation at least for the major disasters has been settled or not

**Mr. Deputy-Speaker:** He wants to know whether compensation for major disasters has been settled or not.

**Shri Shah Nawaz Khan:** Yes, sir Claims Commissioners are appointed and they settle it as quickly as possible. The hon Member has made mention of the Ariyalur accident

**Shri Warrior:** And such other accidents

**Shri Shah Nawaz Khan:** Regarding that, I might mention that not only did we pay the amount decided by the Claims Commissioner, but we paid 20 per cent over that.

**Shri Sonavade:** May I know whether any rules are framed by the

Railway Ministry which would govern or guide the Claims Commissioner to determine the claims in particular cases of injury or fatal accident?

**Mr. Deputy-Speaker:** That has been answered.

**Shri Jagjivan Ram:** That is done under the Act

**Shri P. R. Patel:** I want to know whether any compensation has been paid to those persons who have been injured in February, very recently this year, at Mehsana station. I want to know whether any medical doctor

**Mr. Deputy-Speaker:** Each individual accident could not be answered just now by the Minister

#### केन्द्रीय नशत्र वेधशाला

\*१०२०. श्री अक्षय शर्मा क्या परिचय देना संचार मंत्री १७ फरवरी, १९५८ के प्रस्तावित प्रश्न संख्या २६७ के उत्तर के सम्बन्ध में यह बनाने की कृपा करेंगे कि

(क) एक केन्द्रीय नशत्र वेधशाला स्थापित करने के प्रस्ताव के बारे में इस बीच और क्या प्रगति हुई है, और

(ख) प्रस्तावित वेधशाला कब तक स्थापित होने की आशा है ?

असैनिक उद्भवण उपमंत्री (श्री मुहम्मद हदीम) (क) और (ख) सेन्दुल अस्ट्रानामिकल आबजरवेटरी के कयाम के मुताबिक कई ज्यादा बांबाई नहीं हुई। फागन इन्सुलेशन के मुहकलात की वजह से यह स्कीम तीसरी पंचवर्षीय योजना के लिए मुत्तबी कर दी गई है।

**Some Hon. Members:** In English also

**Shri Mohiuddin:** There has been no further development in regard to the